

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF MANAN APPARELS LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Manan Apparels Limited
2.	Date of incorporation of corporate debtor	22/08/2005
3.	Authority under which corporate debtor is incorporated / registered	ROC – Mumbai
4.	Corporate Identity No. of corporate debtor	U18100MH2005PLC155531
5.	Address of the registered office and principal office (if any) of corporate debtor	AJ – 121 – 124, Shree Raj Laxmi Commercial Complex, 1 <sup>st</sup> Floor, Kalher, Bhiwandi, Thane, Maharashtra – 421 302.
6.	Insolvency commencement date in respect of corporate debtor	30 <sup>th</sup> January, 2024
7.	Estimated date of closure of insolvency resolution process	180 days from Insolvency Commencement date i.e. 27 <sup>th</sup> July, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Rekha Kantil Shah IBBI/IPA-001/P-P00776/2017-18/11349
9.	Address and e-mail of the interim resolution professional, as registered with the Board	201, Leela Apartment, JK Paradise & Rajanand Complex, Off Eksar Road, Near MCF Joggers Park, Borivali (West), Mumbai – 400 092. Email ID: <a href="mailto:iprekhashah@gmail.com">iprekhashah@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	201, Leela Apartment, JK Paradise & Rajanand Complex, Off Eksar Road, Near MCF Joggers Park, Borivali (West), Mumbai – 400 092. Email ID: <a href="mailto:mananapparel.cirp@gmail.com">mananapparel.cirp@gmail.com</a>
11.	Last date for submission of claims	13 <sup>th</sup> February, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web-link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Physical Address: As mentioned in Point No. 10. b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Manan Apparels Limited on 30<sup>th</sup> January, 2024.

The creditors of Manan Apparels Limited, are hereby called upon to submit their claims with proof on or before 13th February, 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

**Submission of false or misleading proofs of claim shall attract penalties.**



Name and Signature of Interim Resolution Professional : Ms. Rekha Kantilal Shah  
Date and Place: : 1<sup>st</sup> February, 2024, Mumbai